

ITEM NO.21

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(With IA No.39456/2022 - CLARIFICATION/DIRECTION)

WITH T.C.(CrI.) No.1/2016 (XVI-A)

(With IA No.156411/2022 - APPROPRIATE ORDERS/DIRECTIONS)

T.C.(CrI.) No.3/2016 (XVI-A)

(With IA No.46851/2022 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 12-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s)

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Mr. Janender Kumar Chumbak, Adv.  
Mr. Santosh S. Rebello, Adv.  
Ms. Adrita Bhuyan, Adv.

Ms. Deepti, Adv.  
Ms. Arzu Paul, Adv.  
Ms. Radhika, Adv.

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For Respondent(s)

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Mr. Padmesh Mishra, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 List the matters along with the connected Interlocutory Applications on 17 January 2023.

- 2 The tenure of Mr R S Virk, former District Judge shall stand extended until 30 April 2023.
- 3 IA No 176060 of 2022 is accordingly disposed of.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**